

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

CP-93/ND/2017

In the matter of :

Renaissance Advanced Copnsultancy Ltd

... PETITIONER

SECTION :

Under Section 66

Order delivered on 08.6.2018

Coram :

(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Rajeev Kumar, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

:Mr. C. Balooni, Co. Prosecutor, RD (N)

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for ROC is also present. Ld. Counsel for the petitioner submits that in compliance to the Order dated 25.5.2018, additional documents along with shareholding pattern and a copy of audited financial statement for the year 2014-15 being the relevant year in relation to the petition has been duly filed vide diary No.5112 dated 28.5.2018. It is represented by Ld. Counsel for the petitioner that RD has already given the name as specified in the report of RD earlier filed vide diary No.2008 and the clarification issued by e-mail by RD & ROC. Perusal of the e-mail shows that extract of the annual report of the Shareholding pattern discloses that the name seems to have been read as Deepali. Since the RD as well as ROC does not have any objection in the name, the same is taken on record.

Taking into consideration the above, order is reserved.

- Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit